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- 1. Though due care has been taken in setting up a secure system, Intellectual Property Office, India shall not be liable for security of any information the User upload via the GIR's Comprehensive e-Filing Services.
- 2. GIR does not guarantee uninterrupted service at all time since access to the service also depends on factors beyond the control of GIR such as the User's computer, Internet Service Provider, external Bank transactions or other similar factors.
- 3. The User shall be responsible for all the information he transmits through the Comprehensive e-Filing Services. The GIR shall not be liable in any way to any third party who may be damaged or prejudiced by any information the user transmits to the GIR.
- 4. The User is required to submit the documents in the prescribed formats only. In case, an uploaded document does not match the prescribed format, it will not be processed electronically and may require resubmission at the counter at GIR office.
- 5. In case some documents required for processing are not uploaded, GIR may call for those documents, which shall be filed at the counter at GIR office.
- 6. The User shall not transmit any statement that contains any libelous, defamatory or damaging material.
- GIR shall not be liable for any mistakes in the form filled by the User and if he wishes to carry out any corrections/amendments, he may have to follow the prescribed procedure for correction and/or amendment along with the prescribed fee.
- 8. All GI applications and Forms filed using Comprehensive e-Filing Services shall be governed by the GI(REGISTRATION AND PROTECTION) Act, 1999 and the GI Rules, 2002 and other pertinent laws, rules, regulations and office practices presently in force.
- 9. Any deficiency in fee calculation and payment through e-filing may have to be rectified at GIR office, Chennai.